

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Miscellaneous Application (COD) No.75571 of 2018
&
Service Tax Appeal No.75281 of 2018

(Arising out of Order-in-Appeal No.01/S.Tax/Slg.Appeal/2017 dated 21.09.2017
passed by Commissioner (Appeals) of CGST & Excise, Siliguri)

M/s Jha Construction

A-19/9,Sukantapally, DTPS,Durgapur-713207

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur

Satyajit Sarani, City Centre, Durgapur-713216

Respondent

Appearance:

None for the Appellant

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

MISC.ORDER NO.75265/2022
FINAL ORDER NO.75490/2022

DATE OF HEARING : 24.08.2022
DATE OF DECISION : 24.08.2022

PER P.K.CHOUDHARY :

The matter has been listed on board on various dates. But the appellant never appeared. Today also, neither is there any prayer for adjournment nor any one has appeared on behalf of the appellant. It seems that the Appellant is not interested in pursuing this appeal any more. Accordingly, the Miscellaneous Application for condonation of delay is dismissed. Consequently, the appeal gets dismissed.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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